## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

## Company Appeal (AT) (Insolvency) No. 646 of 2018

## **IN THE MATTER OF:**

Sh. Ranvir Ranjit

Vs.

Vijay R Vakharia & Ors.

...Respondents

...Appellant

Present: For Appellant: - Mr. C.A. Sundaram, Senior Advocate with Ms. Rohini Musa, Mr. Ujas Kumar and Mr. Arjun Singh, Advocates.

## <u>O R D E R</u>

**29.10.2018**— Learned Senior Counsel appearing on behalf of the Appellant submits that there is no debt payable by the 'Corporate Debtor' to the Respondent ('Financial Creditor') in fact as also in law. Therefore, the question of default does not arise. He refers to Form-1 (at Page 137), particularly Part IV and Part V therein to suggest that document of debt and default has enclosed. Annexure-A referred to in Part IV and Part V is not a document relating to debt and default (at Page 365) but is a submission of the Respondent. It is also without signature of any person including, the Competent Authority.

1<sup>st</sup> to 7<sup>th</sup> Respondents ('Financial Creditors') have already appeared. No notice need be issued to them. They are allowed 10 days' time to file reply affidavit. Rejoinder, if any, be filed by the Appellant within a week thereof. In the meantime, let notice be issued on newly impleaded 8<sup>th</sup> Respondent ('Resolution Professional') by Speed post. Dasti service is permitted. Requisite along with process fee, if not filed, be filed by 30<sup>th</sup> October, 2018. If the Appellant provides the e-mail address of the 8<sup>th</sup> Respondent, let notice be also issued through e-mail.

Post the appeal 'for admission' on 6<sup>th</sup> December, 2018.

Until further orders, the 'Resolution Professional' will ensure that the company remains going concern and will take assistance of the (suspended) Board of Directors. The person who is authorised to sign the bank cheques may issue cheques only after authorization of the 'Resolution Professional'. The bank account(s) of the 'Corporate Debtor' be allowed to be operated for day-to-day functioning of the company such as for payment of current bills of the suppliers, salaries and wages of the employees'/workmen electricity bills etc.

> (Justice S.J. Mukhopadhaya) Chairperson

> > (Justice Bansi Lal Bhat) Member(Judicial)

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